

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:743  
ANSWERED ON:29.07.2010  
VIOLATION OF COMPANY LAW  
Rathod Shri Ramesh;Ray Shri Rudramadhab

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government has conducted any investigations into the alleged violations of company laws by loop telecoms;
- (b) if so, the findings and present status thereof; and
- (c) if not, the time by which the investigations are likely to be completed and action taken against the company?

**Answer**

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

- (a) No investigation has been conducted under the provisions of sections 235 or 237 of the Companies Act, 1956.
- (b) and (c): Do not arise.